

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

IA/1(MP) 2021 in TP 73(MP)2019 [CP(IB) 20 of 2018] With
IA 3 of 2021

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2021**

Name of the Company: Punjab National Bank
V/s
Vindhya Cerals Pvt Ltd

Section: 33(1),33(2),34(1) IBC/43,44,45,48,50,51,60(5) r.w 66 IBC/7 of Insolvency
and Bankruptcy Code, 2016

ORDER

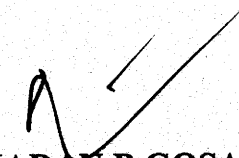
Learned Counsel Ms. Natasha Dhruvan Shah appeared for the Applicant.

Learned Counsel Mr. Pratik Thakkar appeared for the Corporate Debtor.

The Constitution of Indore Bench has been changed with effect from 22.02.2021,
hence, in these circumstances matter cannot be disposed of even it is heard today.

Accordingly, this matter stands adjourned for further consideration on 04.03.2021


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 19th day of February, 2021